

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 105

CP (IB) No. 57/Chd/Pb/2024

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Doaba Amusement Parks Pvt Ltd.

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 07.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner: Mr. Pulkit Goyal, Advocate  
For the Respondent: Mr. V.K. Sachdeva, Advocate

**ORDER**

Affidavit of service has been filed by Ld. Counsel for the Petitioner vide Diary No. 00717/1 dated 01.05.2024. The same is taken on record. A date is requested by Ld. Counsel for the Respondent-Corporate Debtor for filing reply. The same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List on 18.07.2024.

Sd/-

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti